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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(CRL) 1895/2021

ASHUTOSH TIWARI @ SONU

..... Petitioner

Through Mr. Harsh Prabhakar, Advocate

versus

STATE OF NCT OF DELHI

..... Respondent

Through Ms. Richa Kapoor, ASC for the State

CORAM:

HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER

% **26.10.2021**

HEARD THROUGH VIDEO CONFERENCING

1. This writ petition has been filed with the following prayers:-

"a. Issue a writ in the nature of Mandamus directing the respondent to release the petitioner on emergency parole for a period of 90 days;

b. Pass any other order or orders, which this Hon'ble Court deems fit and proper in the interest of justice;"

2. This Court on 29.09.2021 had directed the respondents to take a decision on the application of the petitioner for grant of emergency parole. Mr. Harsh Prabhakar, learned counsel for the petitioner states that the application has been decided and the same has been rejected by order dated 06.10.2021.

3. Though the application for grant of emergency parole was filed in May, 2021 and the same was decided in the month of October after the petitioner approached this Court. This Court hopes and expects that the State would be more prompt in deciding the application of grant of emergency

parole.

4. In view of the fact that the application for grant of emergency parole has been rejected, learned counsel for the petitioner seeks permission to withdraw the present petition with liberty to challenge the rejection of parole by filing an appropriate petition before the competent court.

5. Liberty, as prayed for, is granted. The petition is dismissed as withdrawn.

SUBRAMONIUM PRASAD, J

OCTOBER 26, 2021

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